

[Mr. Speaker]

Four points have been raised in objection to the request of Shri Raj Narain that he may not be able to make the statement today.

The first contention is, having given notice under rule 199, he has no right to withdraw the same and refuse to make the statement. I have not found any rule, nor any principle of law, under which a Member can be compelled to make a statement. Whether to make a statement or not is the discretion of the Member. The Speaker has no power to compel any Member to make a statement.

The second point raised is, the statement having been made available to the Speaker, it becomes the property of the House. I am unable to accept this contention. Many communications are being sent to the Speaker on various matters. They automatically do not become the property of the House. A statement becomes the property of the House only when it is laid on the Table of the House. Till then it is not the property of the House. My attention has not been invited to any rule or any other provision of law in support of the contention that a communication sent to the Speaker automatically becomes the property of the House.

The next contention is that a Member who has once taken the permission of the Speaker to make a statement cannot postpone making that statement and, if he postpones, his right is lost under rule 199. I have not to decide on that point. I need not go into that question at present. That question will become relevant only if and when Shri Raj Narain chooses to make such a request.

As regards the last contention, namely, since Shri Raj Narain has delayed making the statement, therefore, he has lost the right to make the statement, I need not go into that question now. That question can be

considered if and when Shri Raj Narain seeks to make a statement in future.

12.49 hrs.

PAPER LAID ON THE TABLE

AMENDMENT TO REGULATIONS OF R.B.I. EMPLOYEES' PROVIDENT FUND

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of the Amendments (Hindi and English versions) to Regulation Nos. 11(1)(a) (ii)(b), 14(2)(a)(i)(2) and 11(2)(b) of the Reserve Bank of India Employees' Provident Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT-2653/78].

श्री राजू सिंह (दोसा) : माननीय अध्यक्ष महोदय, हमेशा जब भी हाउस में डिबेट होती है, प्वाइन्ट्स ऑफ ऑर्डर उठाये जाते हैं, लेकिन प्रायः केवल चार-पांच व्यक्तियों को बुलाते हैं....

MR. SPEAKER: There is no point of order; I am not allowing. No further discussion on this matter. (Interruptions)

SHRI EDUARDO FALEIRO: On a point of clarification...

MR. SPEAKER: I am not going to clarify anything now. (Interruptions) Don't record. The Calling Attention.

(Interruptions)**

MR. SPEAKER: I have passed on to the Calling Attention.

SHRI VAYALAR RAVI: Before the Calling Attention, my notice of privilege must come because it is a very serious matter.

MR. SPEAKER: We have already called for the comments of the Prime Minister. (Interruptions) I have gone to the Calling Attention. Everything else after the Calling Attention. Shri Qureshi.

श्री राजू नारायण : अध्यक्ष महोदय, मैं 357 के अन्तर्गत परसनल-एक्सप्लेनेशन के लिये खड़ा हुआ हूँ। मैं माननीय सदस्यों की सेवा में विनम्र निवेदन करना चाहता हूँ.....

**Not recorded.